CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 17 NOV 1993

693 of 1993. APPLICATION NO(s)

APPLICANTS: Chandrappa

Chief General Manager, Telecom, Bangalore & Others. RESPONDENTS:

TO.

- l. Sri.Ramakant V.Desai, Advocate, No. 725, Manu Law Chambers, ESI Road, III Block, Rajajinagar, B'lore-10.
- The Chief General Manager, Telecom Centre, Karnataka Čircle, Old Madras Road, Bangalore-8.
- Sri.M.Vasudeva Rao, Central Govt.Stng.Counsel, High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore. -xxx-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal $03-\pm 1-1993.$ in the above mentioned application(s) of

JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

APPLICATION NUMBER 693 OF 1993

DATED THIS THE 3RD DAY OF NOVEMBER, 1993.

Mr.Justice P.K.Shyamsundar,

.. Vice-Chairman

And

Mr.V.Ramakrishnan.

.. Member(A).

Chandrappa, S/o Channappa Rajole, Major, Casual Mazdoor, Microwave Station, Humanabad, Bidar District.

.. Applicant.

(By Advocate Sri Ramakant V.Desai)

- Assistant Engineer, Microwave Maintenance, Gulbarga.
- 2. Telecom District Engineer, Microwave Maintenance Station, Belgaum.
- 3. The Chief General Manager, Telecom, Ulsoor, Bangalore.

.. Respondents.

(By Central Government Standing Counsel Sri M. Vasudeva Rao)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

We have heard Sri Ramakant V.Desai, learned counsel for the applicant and Sri M.Vasudeva Rao, learned Standing Counsel and propose to dispose of this application in which the applicant seeks regularisation of his services. It is pointed out that he has been treated as a casual labourer although he has been serving the department regularly. The standing counsel told us that the department availed the services of the applicant as and when it was required and he was provided with work and given remuneration only when the work was available. He says low no work is available. In that situation it is impossible accede to the argument that the applicant's services should

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be regularised and more so when the applicant does not come within the perview of the scheme for regularisation of casual labourers. In the circumstances all that we do is to direct the department to give him the opportunity of serving it again immediately when an occasion arises for availing of his services subject ofcourse with due consideration to his seniority. With these observations the application stands disposed off finally.

MEMBER(A)

VICE-CHAIRMAN.

18/11/83